

for the services of a part of the financial year 1993-94, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill. The Question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill

MR. SPEAKER: The Question is:

"That the Schedule, Clause - 1, the Enacting formula and the Long Title stand part of the Bill."

The motion was adopted

The Schedule Clause 1, the Enacting Formula and the long Title were added to the Bill

SHRI M.V. CHANDRASHEKARA MURTY: I beg to move:

"That the Bill be passed."

* Published in the Gazette of India, Extraordinary, Part-II Sector 2, Dated. 29-3-93.

** Introduced/Haved with the recommendation of the President.

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.23 hrs.

HIMACHAL PRADESH APPROPRIATION BILL *, 1993

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services of the financial year 1992-93.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriate of the certain further sums from and out of the Consolidated Fund of the State of Himachal Pradesh for the services of the financial year 1992-93."

The motion was adopted.

**

SHRI M.V. CHANDRASHEKARA MURTHY: I introduce the Bill

MR. SPEAKER. The Minister may move the motion for consideration.

**

SHRI M.V. CHANDRASHEKARA MURTHY: I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Himachal Pradesh for the services

* Published in the Gazette of India, Extra ordinary, Part II, section 29-3-93

** Introduced I moved wit the recommendation of the president.

[S. M. V. Chandrashekara Murthy]

"That the Bill be passed."

of the financial year 1992-93, be taken into consideration."

MR. SPEAKER: The question is:

That the Bill authorise payment for appropriation of certain future sums from and out of the consolidated Fund of the State of Himachal Pradesh for the services of the financial year 1992-93, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill. the question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER: The question is:

"That the Schedule, Clause-1, the Enacting formula and the Long Title stand part of the Bill."

That motion was adopted.

The Schedule, Clause 1, the enacting Formula and the long Title were added to the Bill.

SHRI M.V. CHANDRASHEKARA MURTHY: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part-II Sector 2, Dated. 29-3-1993.

** Introduced/Haved with the recommendation of the President.

MR. SPEAKER: What do we do about this? What should we do? Should we take it together? Jammu & Kashmir, Uttar Pradesh, Madhya Pradesh...

SEVERAL HON. MEMBERS: separately.

MR. SPEAKER: You can put up your candidates on the Bills because on each of these items we are putting up one or two candidates, so you can put up your candidates. There will not be any restriction on speaking as such but voting and all those and the reply can be made together.

SHRI JASWANT SINGH (Chittorgarh): Mr. Speaker Sir, I do not want to raise an unnecessary point of quibbling. But here we are considering the Budget of four different States, including Jammu & Kashmir. Normally this task would have been performed by the respective State Assemblies. I do not wish to go into why those State Assemblies are now not in existence. When you lump them together for discussion so that the convenience of voting is met with then I do not think this is correct.

MR. SPEAKER: This constraint is there. Otherwise I do not have insisted upon it.

We have to pass these Budgets and the Railway Budget by the 31st of March. We are ready to set up to any time that you wish.

SHRI JASWANT SINGH: It is not the